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IN THE HIGH COURT JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 563 OF 2009

In the matter of Companies Act, 1956

And

**In the matter of Section 433 of the
Companies Act, 1956**

And

**In the matter of M/s. Major Metals Ltd.
a Company registered under the
Companies Act, 1956 having its
registered office at 607, J.K.
Chambers, Sector 17, Vashi, Navi
Mumbai, Maharashtra, India.**

M/s Upbeat Trading Pvt. Ltd.)

A private Limited Company)

Having office at 532, Arun Chamber)

Tardeo Main Road, Mumbai – 34)

...Petitioner

ADVERTISEMENT OF PETITION

Notice is hereby given that a Petition under section 433 of the Companies Act, for the winding up of the abovenamed Company was presented on 08th May, 2009 to the Hon'ble High Court at Bombay by the Petitioner abovenamed Creditor of the Company and the said Petition stands admitted in pursuance of the Court Order dated 06th November, 2009 and the same is now directed to be heard before the Court on 21st January, 2010 at 11.00 a.m. or soon thereafter.

ANY CREDITOR, CONTRIBUTORY OR PERSON desirous of supporting or opposing the making of order on the said Petition, should send to the Petitioner's Advocate at his office address mentioned hereunder, a Notice of his intention signed by him or his Advocate with his full name, address so as to reach the Petitioner's Advocate not later than 5 days before the date fixed for hearing of the Petition and appear at the hearing for the purpose in person or by his Advocate.

A copy of the Petition will be furnished by the Petitioner's Advocate to any creditor or contributory on payment of the prescribed charges for the same.